

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2510
TO BE ANSWERED ON 17TH DECEMBER, 2024**

OVERUSE OF MONTELUKAST

2510: SMT. SAGARIKA GHOSE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has any plan to regulate the overuse of Montelukast which has been found to be associated with suicidal deaths; and
- (b) if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): Montelukast is covered under Schedule 'H' of Drug and Cosmetics Act and Rules made thereunder. Schedule H drugs are required to be sold by retail on prescription of a Registered Medical Practitioner only for recommended use.

Licenses for sale and distribution of the drugs are granted by State Licensing Authorities appointed by respective State Governments. State Licensing Authorities are empowered to take action against any violations of the conditions of license.

Various notices/Advisories/Letters have been issued to all State Drugs Controllers, other stakeholders for strict compliance of the requirements of Drugs and Cosmetics Act and Rules made there under and raising awareness in the public regarding adverse effects of misuse of drugs.
